

DIVISION BENCH  
COURT - II

**P-113**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/146(KB)2022  
IA(I.B.C)/284(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18<sup>TH</sup> APRIL 2024**

IN THE MATTER OF	THE BANK OF BARODA LIMITED VS MR. SUBRATA BASU
UNDER SECTION	SECTION 95(1)

**Appearance (via video conferencing/physically)**

Ms. Sanjana Nandi, Adv. ] For Bank of Baroda  
Ms. Shreya Choudhury, Adv. ] For the Resolution Professional  
Mr. Md. Lutful Kabir, RP ] RP-in-person  
Mr. Amrita Pandey, Adv. ] For Respondent  
Mr. Ghanshyam Pandey, Adv ]

**ORDER**

1. Ld. Counsel for the parties present.
2. Despite objection nothing has been filed by Personal Guarantor. Therefore, final chance is given for 7 days. Failing which an appropriate order towards admission would be passed.
3. List the matter on **24.05.2024**.

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**